

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
CHEEMA PAPERS LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Cheema Papers Limited
2.	Date of incorporation of corporate debtor	26 May 1988
3.	Authority under which corporate debtor is incorporated / registered	ROC-Uttarakhand
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21012UR1988PLC009679
5.	Address of the registered office and principal office (if any) of corporate debtor	9 KM.STONE, BAZPUR ROAD, KASHIPUR UTTARAKHAND, INDIA 244713
6.	Insolvency commencement date in respect of corporate debtor	14 th Jun 2024
7.	Estimated date of closure of insolvency resolution process	11 th Dec 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Nipan Bansal IBBI/IPA-001/IP-P00039/2017-18/10100
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 10B Udham Singh Nagar, Ludhiana, Punjab ,141001 Email: irp@parshotamandassociates.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 10B Udham Singh Nagar, Ludhiana, Punjab ,141001 Email: cheemapapers.cirp@gmail.com
11.	Last date for submission of claims	28 th June 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA (as per information available)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: 10B Udham Singh Nagar, Ludhiana, Punjab ,141001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Cheema Papers Limited** on **14th June' 2024**

The creditors of **Cheema Papers Limited** are hereby called upon to submit their claims with proof on or before **28th June' 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

-

-Sd-

Date: 16th June 2024

Bansal

Place: Ludhiana

Nipan

**Interim Resolution Professional
Cheema Papers Limited**

**IBBI Reg No: IBBI/IPA-001/IP-P00039/2017-18/10100
AFA: AA1/10100/02/131224/106572 Valid Upto 13.12.2024**

PUBLIC NOTICE

It is notified to the general public that My self Rahul Kumar Gupta son of Shri Sudarshan Lal Gupta resident of Flat No. D-1002, 10th Floor, Tower-D, Park Avenue, Gaur City Greater Noida has lost the original allotment letter (Issue Date-07/20/2011) of Flat No. D-1002, 10th Floor, Tower-D, Park Avenue, Gaur City in favour of Shri Dalveer Singh son of Shri Teekchand executed by AIG Infratech (India) Pvt. Ltd, in this regard Information Report SO No. 430/2014 Delhi Police LR No: 1812779/2024 dated 13.06.2024 has already been filed. Any person possessing the above lost documents and using them in any manner shall do so at his own cost and shall be legally liable. I shall not be responsible for the said documents in any manner whatsoever at any time. If my name/Corporation/Bank etc. has any claim on the above relevant property, the same should be lodged with me and with the above mentioned branch of State Bank of India (RACP - P) Noida, within 7 days from the date of this publication, after which, any claim, right, title, interest or objection, if rejected or received, shall be deemed to be null and void and will be waived

CanFin Homes Ltd
(Sponsor: CAMARA BANK)
CHANDIGARH

केन फिन होम्स लिमिटेड

एएससीओ 87, प्रथम तल, सेक्टर 47 डी, चंडीगढ़, 160047
फोन: 0172-2632925, CİN: 185110KA1987PLC008699

कच्चा सूचना [चियम 8(1)] अचल सम्पत्ति के लिए

प्रतिकृत, अधोहस्ताक्षरी ने केन फिन होम्स लिमिटेड, के प्राधिकृत अधिकारी के रूप में वित्तीय आसक्तियों का प्रतिकृतिकरण और पुनर्निर्माण तथा प्रतिकृतित हित प्रदान अभियान, 2002 प्रतिकृतित हित (प्रवर्तन) नियमावली 2002 के साथ पठित प्रदत्त शक्तियों का प्रयोग करते हुए एक मंग सूचना निर्माकृत 03.04.2024 को जारी की गई जिसमें अचल सम्पत्ति श्री सुनील दत्त पुत्र ब्रह्म (सह-उधारकर्ता) एवं श्रीमती सोनिया पत्नी सुनील दत्त (सह-उधारकर्ता) से सूचना में वर्णितानुसार बकाया राशि रु. 28,08,658/- (रुपय अट्ठारहसं लाख आठ हजार छः सौ अठ्ठावन मात्र) और उस पर आगे ब्याज व अन्य ब्याज उक्त सूचना की तिथि से 60 दिन के भीतर, चुकाने की मांग की गई थी।

कर्मचदार उक्त राशि चुकाने में असफल रहे हैं, परन्तु कर्मचदार और जनसाधारण को सूचना दी जाती है कि अधोहस्ताक्षरी ने प्रतिकृतित हित (प्रवर्तन) नियमावली 2002 के नियम 8 के साथ पठित उक्त अधिभियान की धारा 13(4) के तहत उक्तको प्रदत्त शक्तियों का प्रयोग करते हुए चालू नोबे वर्गित सम्पत्ति का कच्चा दिनांक 13 जून 2024 को प्राप्त कर लिया है।

सुरक्षित परिसंपत्तियों को चुकाने के लिए उपलब्ध समय के संबंध में, अधिभियान की धारा 13 की उप-धारा (8) के प्रावधानों के लिए उधारकर्ता का ध्यान आकर्षित किया जाता है।

विशेष रूप से कर्मचदार, 'गैर' / 'रें' को तथा सामान्य रूप से जनसाधारण को इस सम्पत्ति के संबंध में संश्लेषण नहीं करने हेतु सावधानता प्रकिया जाता है और संश्लेषण के संबंध में विद्वान समायोजन केंद्र फिन होम्स लिमिटेड, की बकाया राशि (रु. 28,08,658/- (रुपय अट्ठारहसं लाख आठ हजार छः सौ अठ्ठावन मात्र) और उस पर आगे ब्याज व अन्य शुल्क प्रभावित होगा।

अचल सम्पत्ति का विवरण

संपत्ति का वह पूरा हिस्सा और पार्सल जिसमें मकान नंबर 206-बी, यूआईडी नंबर 53M0094000000206B, खंड/खती नंबर 11/13, खसरा नंबर 298/6/2(7-7), फ्लॉट 01 रकबा 07 बीघा 07 बिघा बरामती 28/2940, 00 बीघा 01 बिघा 18 बिघासी (95 वर्ग गज) की सीमा तक भारत नगर, गांव काका कदवस्त नंबर 393, तहसीली काकाका, जिला न सिंध है।

पंचकाल - हरियाणा - 133302।
बौध्द-उत्तर - बुलढुल पत्नी उत्तम कुमार का घर, पूर्व - बीना देवी का घर, पश्चिम - अन्य का प्लॉट, दक्षिण - एप्रोच रोड

तिथि: 15.06.2024
स्थान: चंडीगढ़ प्राधिकृत अधिकारी, केन फिन होम्स लिमिटेड

केईआई इंडस्ट्रीज लिमिटेड

(सीएसएन: L74899DL192PLC051527)
पंजीकृत कार्यालय: डी-80, ओबला औद्योगिक क्षेत्र, ए-1, नई दिल्ली-110020
ई-मेल: आईई: cs@keiind.com वेबसाइट: www.keiind.com
फोन: +91-11-26818840, 26818842, 26818843, 26818844, 26818845, 26818846, 26818847, 26818848, 26818849, 26818850, 26818851, 26818852, 26818853, 26818854, 26818855, 26818856, 26818857, 26818858, 26818859, 26818860, 26818861, 26818862, 26818863, 26818864, 26818865, 26818866, 26818867, 26818868, 26818869, 26818870, 26818871, 26818872, 26818873, 26818874, 26818875, 26818876, 26818877, 26818878, 26818879, 26818880, 26818881, 26818882, 26818883, 26818884, 26818885, 26818886, 26818887, 26818888, 26818889, 26818890, 26818891, 26818892, 26818893, 26818894, 26818895, 26818896, 26818897, 26818898, 26818899, 26818900, 26818901, 26818902, 26818903, 26818904, 26818905, 26818906, 26818907, 26818908, 26818909, 26818910, 26818911, 26818912, 26818913, 26818914, 26818915, 26818916, 26818917, 26818918, 26818919, 26818920, 26818921, 26818922, 26818923, 26818924, 26818925, 26818926, 26818927, 26818928, 26818929, 26818930, 26818931, 26818932, 26818933, 26818934, 26818935, 26818936, 26818937, 26818938, 26818939, 26818940, 26818941, 26818942, 26818943, 26818944, 26818945, 26818946, 26818947, 26818948, 26818949, 26818950, 26818951, 26818952, 26818953, 26818954, 26818955, 26818956, 26818957, 26818958, 26818959, 26818960, 26818961, 26818962, 26818963, 26818964, 26818965, 26818966, 26818967, 26818968, 26818969, 26818970, 26818971, 26818972, 26818973, 26818974, 26818975, 26818976, 26818977, 26818978, 26818979, 26818980, 26818981, 26818982, 26818983, 26818984, 26818985, 26818986, 26818987, 26818988, 26818989, 26818990, 26818991, 26818992, 26818993, 26818994, 26818995, 26818996, 26818997, 26818998, 26818999, 26819000, 26819001, 26819002, 26819003, 26819004, 26819005, 26819006, 26819007, 26819008, 26819009, 26819010, 26819011, 26819012, 26819013, 26819014, 26819015, 26819016, 26819017, 26819018, 26819019, 26819020, 26819021, 26819022, 26819023, 26819024, 26819025, 26819026, 26819027, 26819028, 26819029, 26819030, 26819031, 26819032, 26819033, 26819034, 26819035, 26819036, 26819037, 26819038, 26819039, 26819040, 26819041, 26819042, 26819043, 26819044, 26819045, 26819046, 26819047, 26819048, 26819049, 26819050, 26819051, 26819052, 26819053, 26819054, 26819055, 26819056, 26819057, 26819058, 26819059, 26819060, 26819061, 26819062, 26819063, 26819064, 26819065, 26819066, 26819067, 26819068, 26819069, 26819070, 26819071, 26819072, 26819073, 26819074, 26819075, 26819076, 26819077, 26819078, 26819079, 26819080, 26819081, 26819082, 26819083, 26819084, 26819085, 26819086, 26819087, 26819088, 26819089, 26819090, 26819091, 26819092, 26819093, 26819094, 26819095, 26819096, 26819097, 26819098, 26819099, 26819100, 26819101, 26819102, 26819103, 26819104, 26819105, 26819106, 26819107, 26819108, 26819109, 26819110, 26819111, 26819112, 26819113, 26819114, 26819115, 26819116, 26819117, 26819118, 26819119, 26819120, 26819121, 26819122, 26819123, 26819124, 26819125, 26819126, 26819127, 26819128, 26819129, 26819130, 26819131, 26819132, 26819133, 26819134, 26819135, 26819136, 26819137, 26819138, 26819139, 26819140, 26819141, 26819142, 26819143, 26819144, 26819145, 26819146, 26819147, 26819148, 26819149, 26819150, 26819151, 26819152, 26819153, 26819154, 26819155, 26819156, 26819157, 26819158, 26819159, 26819160, 26819161, 26819162, 26819163, 26819164, 26819165, 26819166, 26819167, 26819168, 26819169, 26819170, 26819171, 26819172, 26819173, 26819174, 26819175, 26819176, 26819177, 26819178, 26819179, 26819180, 26819181, 26819182, 26819183, 26819184, 26819185, 26819186, 26819187, 26819188, 26819189, 26819190, 26819191, 26819192, 26819193, 26819194, 26819195, 26819196, 26819197, 26819198, 26819199, 26819200, 26819201, 26819202, 26819203, 26819204, 26819205, 26819206, 26819207, 26819208, 26819209, 26819210, 26819211, 26819212, 26819213, 26819214, 26819215, 26819216, 26819217, 26819218, 26819219, 26819220, 26819221, 26819222, 26819223, 26819224, 26819225, 26819226, 26819227, 26819228, 26819229, 26819230, 26819231, 26819232, 26819233, 26819234, 26819235, 26819236, 26819237, 26819238, 26819239, 26819240, 26819241, 26819242, 26819243, 26819244, 26819245, 26819246, 26819247, 26819248, 26819249, 26819250, 26819251, 26819252, 26819253, 26819254, 26819255, 26819256, 26819257, 26819258, 26819259, 26819260, 26819261, 26819262, 26819263, 26819264, 26819265, 26819266, 26819267, 26819268, 26819269, 26819270, 26819271, 26819272, 26819273, 26819274, 26819275, 26819276, 26819277, 26819278, 26819279, 26819280, 26819281, 26819282, 26819283, 26819284, 26819285, 26819286, 26819287, 26819288, 26819289, 26819290, 26819291, 26819292, 26819293, 26819294, 26819295, 26819296, 26819297, 26819298, 26819299, 26819300, 26819301, 26819302, 26819303, 26819304, 26819305, 26819306, 26819307, 26819308, 26819309, 26819310, 26819311, 26819312, 26819313, 26819314, 26819315, 26819316, 26819317, 26819318, 26819319, 26819320, 26819321, 26819322, 26819323, 26819324, 26819325, 26819326, 26819327, 26819328, 26819329, 26819330, 26819331, 26819332, 26819333, 26819334, 26819335, 26819336, 26819337, 26819338, 26819339, 26819340, 26819341, 26819342, 26819343, 26819344, 26819345, 26819346, 26819347, 26819348, 26819349, 26819350, 26819351, 26819352, 26819353, 26819354, 26819355, 26819356, 26819357, 26819358, 26819359, 26819360, 26819361, 26819362, 26819363, 26819364, 26819365, 26819366, 26819367, 26819368, 26819369, 26819370, 26819371, 26819372, 26819373, 26819374, 26819375, 26819376, 26819377, 26819378, 26819379, 26819380, 26819381, 26819382, 26819383, 26819384, 26819385, 26819386, 26819387, 26819388, 26819389, 26819390, 26819391, 26819392, 26819393, 26819394, 26819395, 26819396, 26819397, 26819398, 26819399, 26819400, 26819401, 26819402, 26819403, 26819404, 26819405, 26819406, 26819407, 26819408, 26819409, 26819410, 26819411, 26819412, 26819413, 26819414, 26819415, 26819416, 26819417, 26819418, 26819419, 26819420, 26819421, 26819422, 26819423, 26819424, 26819425, 26819426, 26819427, 26819428, 26819429, 26819430, 26819431, 26819432, 26819433, 26819434, 26819435, 26819436, 26819437, 26819438, 26819439, 26819440, 26819441, 26819442, 26819443, 26819444, 26819445, 26819446, 26819447, 26819448, 26819449, 26819450, 26819451, 26819452, 26819453, 26819454, 26819455, 26819456, 26819457, 26819458, 26819459, 26819460, 26819461, 26819462, 26819463, 26819464, 26819465, 26819466, 26819467, 26819468, 26819469, 26819470, 26819471, 26819472, 26819473, 26819474, 26819475, 26819476, 26819477, 26819478, 26819479, 26819480, 26819481, 26819482, 26819483, 26819484, 26819485, 26819486, 26819487, 26819488, 26819489, 26819490, 26819491, 26819492, 26819493, 26819494, 26819495, 26819496, 26819497, 26819498, 26819499, 26819500, 26819501, 26819502, 26819503, 26819504, 26819505, 26819506, 26819507, 26819508, 26819509, 26819510, 26819511, 26819512, 26819513, 26819514, 26819515, 26819516, 26819517, 26819518, 26819519, 26819520, 26819521, 26819522, 26819523, 26819524, 26819525, 26819526, 26819527, 26819528, 26819529, 26819530, 26819531, 26819532, 26819533, 26819534, 26819535, 26819536, 26819537, 26819538, 26819539, 26819540, 26819541, 26819542, 26819543, 26819544, 26819545, 26819546, 26819547, 26819548, 26819549, 26819550, 26819551, 26819552, 26819553, 26819554, 26819555, 26819556, 26819557, 26819558, 26819559, 26819560, 26819561, 26819562, 26819563, 26819564, 26819565, 26819566, 26819567, 26819568, 26819569, 26819570, 26819571, 26819572, 26819573, 26819574, 26819575, 26819576, 26819577, 26819578, 26819579, 26819580, 26819581, 26819582, 26819583, 26819584, 26819585, 26819586, 26819587, 26819588, 26819589, 26819590, 26819591, 26819592, 26819593, 26819594, 26819595, 26819596, 26819597, 26819598, 26819599, 26819600, 26819601, 26819602, 26819603, 26819604, 26819605, 26819606, 26819607, 26819608, 26819609, 26819610, 26819611, 26819612, 26819613, 26819614, 26819615, 26819616, 26819617, 26819618, 26819619, 26819620, 26819621, 26819622, 26819623, 26819624, 26819625, 26819626, 26819627, 26819628, 26819629, 26819630, 26819631, 26819632, 26819633, 26819634, 26819635, 26819636, 26819637, 26819638, 26819639, 26819640, 26819641, 26819642, 26819643, 26819644, 26819645, 26819646, 26819647, 26819648, 26819649, 26819650, 26819651, 26819652, 26819653, 26819654, 26819655, 26819656, 26819657, 26819658, 26819659, 26819660, 26819661, 26819662, 26819663, 26819664, 26819665, 26819666, 26819667, 26819668, 26819669, 26819670, 26819671, 26819672, 26819673, 26819674, 26819675, 26819676, 26819677, 26819678, 26819679, 26819680, 26819681, 26819682, 26819683, 26819684, 26819685, 26819686, 26819687, 26819688, 26819689, 26819690, 26819691, 26819692, 26819693, 26819694, 26819695, 26819696, 26819697, 26819698, 26819699, 26819700, 26819701, 26819702, 26819703, 26819704, 26819705, 26819706, 26819707, 26819708, 26819709, 26819710, 26819711, 26819712, 26819713, 26819714, 26819715, 26819716, 26819717, 26819718, 26819719, 26819720, 26819721, 26819722, 26819723, 26819724, 26819725, 26819726, 26819727, 26819728, 26819729, 26819730, 26819731, 26819732, 26819733, 26819734, 26819735, 26819736, 26819737, 26819738, 26819739, 26819740, 26819741, 26819742, 26819743, 26819744, 26819745, 26819746, 26819747, 26819748, 26819749, 26819750, 26819751, 26819752, 26819753, 26819754, 26819755, 26819756, 26819757, 26819758, 26819759, 26819760, 26819761, 26819762, 26819763, 26819764, 26819765, 26819766, 26819767, 26819768, 26819769, 26819770, 26819771, 26819772, 26819773, 26819774, 26819775, 26819776, 26819777, 26819778, 26819779, 26819780, 26819781, 26819782, 26819783, 26819784, 26819785, 26819786, 26819787, 26819788, 26819789, 26819790, 26819791, 26819792, 26819793, 26819794, 26819795, 26819796, 26819797, 26819798, 26819799, 26819800, 26819801, 26819802, 26819803, 26819804, 26819805, 26819806, 26819807, 26819808, 26819809, 26819810, 26819811, 26819812, 26819813, 26819814, 26819815, 26819816, 26819817, 26819818, 26819819, 26819820, 26819821, 26819822, 26819823, 26819824, 26819825, 26819826, 26819827, 26819828, 26819829, 26819830, 26819831, 26819832, 26819833, 26819834, 26819835, 26819836, 26819837, 26819838, 26819839, 26819840, 26819841, 26819842, 26819843, 26819844, 26819845, 26819846, 26819847, 26819848, 26819849, 26819850, 26819851, 26819852, 26819853, 26819854, 26819855, 26819856, 26819857, 26819858, 26819859, 26819860, 26819861, 26819862, 26819863, 26819864, 26819865, 26819866, 26819867, 26819868, 26819869, 26819870, 26819871, 26819872, 26819873, 26819874, 26819875, 26819876, 26819877, 26819878, 26819879, 26819880, 26819881, 26819882, 26819883, 26819884, 26819885, 26819886, 2

Maharaj directs officials to prepare Kedarkhand Mandir Mala Mission

PNS ■ DEHRADUN

The State's Tourism and Culture minister Satpal Maharaj has directed officials to prepare a Kedarkhand Mandir Mala Mission on the lines of the Manaskhand Mandir Mala Mission in order to develop the identified ancient temples in the State. He also directed them to soon present proposals for a statue of Ved Vyas in the Gunji valley and for developing various facilities on the bridge path to Kartik Swami. The minister issued these instructions while chairing a meeting at the Uttarakhand Tourism Development Board to review wedding destination plans, Tehri lake construction works and the master plan for various other destinations in the State on Saturday.

Maharaj directed officials to prepare a Kedarkhand Mandir

Mala Mission so that devotees can get better facilities and visit the ancient temples in the region. He said after the meeting that construction of the 5.5 kilometre Dehradun-Mussoorie ropeway costing Rs 285 crore is underway. The private investor appointed for the 3.85 kilometre ropeway from Jankhatti to Yamunotri costing Rs 166.81 crore is undertaking survey and other works for the project. Similarly, the work on the 903 metre Purnagiri ropeway costing Rs 35 crore is also underway. The minister further informed that works amounting to Rs 111 crore have been proposed in two phases under the masterplan for Mahasu Devta Mandir in Dehradun district. Financial approval for Rs 94.36 lakh has been granted for illumination and facade lighting at the temple. Similarly, for development

around the Tehri dam reservoir in Tehri district, the Asian Development Bank has approved Rs 601.204 crore funding. The works will include construction of a 15.7 kilometre long tourism road from Koti Colony to Dobra Chanti bridge. This road will include a dedicated cycling track, viewpoint, dedicated hawk zone and a 450 metre long glass bottom pedestrian suspension bridge from Koti Colony to Tiwar village. Similarly, in the Chamoli district, a sum of Rs 7.95 crore has been approved by the administration for development of the Timmersain Mahadev Mandir. A draft masterplan has also been prepared for the planned development of Gangotri and Yamunotri. Instructions have also been issued to officials to build a caravan park, Maharaj added.

55.68 lakh health cards made in Ayushman scheme: Minister

PNS ■ DEHRADUN

The State Health Authority (SHA) has prepared and handed over more than 56.68 lakh Ayushman cards so far and a total of 11.69 lakh patients have availed the benefit of free treatment in the hospitals in the panel of the SHA. The Health Minister Dhan Singh Rawat said that the State government has paid a sum of Rs 2,342 crore for treatment under the scheme which otherwise would have been a burden on the patients. He said that the Ayushman scheme is nothing less than the Sanjivini for the poor people. Rawat said that the entire system is directed at ensuring that the benefit of the scheme reaches out to every person. The minister said that the people standing last on the social ladder are getting benefits under the scheme. He said that the health cards are being pre-

pared with pre-set targets and the awareness programmes of the department regarding the scheme have made it very accessible for people. The minister said that the panelled hospitals have been directed to adopt a positive attitude towards the patients admitted under the Ayushman scheme. On the orders of the minister a special camp was organised at Cheshire home India in Dehradun on Saturday. In the camp health cards specially abled (Divyang) people were made.

NORTHERN RAILWAY
E-TENDER NOTICE

The Dy. Chief Electrical Engineer/Const. Northern Railway, Moradabad for & on behalf of President of India invites E-Tenders for EPC Single Stage Two Packet System for the under noted work:-

1 e-Tender NIT No.	17-Elect/C/TSS/UMB/EPC/135-A
2 Name of work and location	"Design, Supply, Erection, Testing & Commissioning of double circuit 132KV/27 KV, 21.6/30.24 MVA Traction Sub-Station (TSS) at Amb-Andaura (AADR) on Nangaldam-Talwara Section, including SCADA, Electrical General work, Civil Engg work and Provision of second 132KV/27KV/21.6 MVA/30.24 MVA, single phase traction power transformer & its associated equipments etc at Kurai (KRLI)/TSS over Ambala Division"
3 Completion period of the work	365 (Three hundred sixty fifth) day from the Appointed Date.
4 Approximate Cost of work	₹ 18,25,16,261.21
5 Bid Security amount (to be deposited Online)	₹ 10,62,800/-
6 Bid due date	upto 14:00 hrs on 06.07.2024
7 Physical submission of all documents listed in clause No. 2.11.2	Upto 14.00 Hrs on 11.07.2024
8 Date & Time for Submission of E-tender and opening of tender	The detailed e-tender notice is available on Northern Railway web site i.e. www.nr.indianrailways.gov.in and tender document is available on www.ireps.gov.in Above tender document will be available for submission of offer on IREPS web site i.e. www.ireps.gov.in from 22.06.2024 to 06.07.2024. The Bid will be opened on 13.07.2024 at 14:00 Hrs. All other terms and conditions in respect of above tenders are given in tender document. The detailed tender notice also can be seen on the Notice Board of the above office.

No. 17-Elect/C/TSS/UMB/EPC/135-A Dated : 15.06.2024 1825/24

SERVING CUSTOMERS WITH A SMILE

THE PIONEER CLASSIFIEDS PUBLIC NOTICE

I, KM POOJA D/o Army No. JC-491282H SUB & HONY Lt. BABULAL JAT, Vill- Hanspur, Post-Hanspur, Teh-Sri Madhopur, Dist-Sikar, Rajasthan-3332715, declares that in my father's Army record, my incorrect name KM POOJA has been recorded, as per Aadhar No. 580857698809 my correct name is POOJA.

I, ANKIT KUMAR S/o Army No. JC-491282H SUB & HONY Lt. BABULAL JAT, Vill- Hanspur, Post-Hanspur, Teh-Sri Madhopur, Dist-Sikar, Rajasthan-3332715, declares that in my father's Army record, my incorrect name ANKIT KUMAR has been recorded, as per Aadhar No. 335681241809 my correct name is ANKIT

The general public is informed that I have changed my name from Dilpreet Kaur Sawhney (old name) to Dilpreet Kaur (new name) and in future I should be known by the name of Dilpreet Kaur w/o Sh. Amarjeet Singh resident of 61/3, Pritam Road, Dalanwala, Dehradun

My (old name) was Yasmin Nisha Shah which is now my (new name) in all current documents has been registered as Yasmin Nisha YASMIN NISHAA. In future I should be known and identified as Yasmin Nisha. Yasmin Nisha W/o Mr. Mohammed Shahnawaz Ahmed resident- C-10, Turner Road, Clementown, Dehradun, Uttarakhand-248002

PUBLIC NOTICE

The General Public is informed that Original sale deed dated 22.08.2014 which was in the chain of property situated at Danda Lakhond, Pargana Parwadon, Tehsil Sadar, District Dehradun bearing Khata No. 31 (Fasli year 1417-1422), Khasra No. 291 Ka, Area 139.40 Sqmtr executed by Dr Ashok Luthra s/o Late Sh Deendayal Luthra, R/o Kaulagarh Road, District Dehradun in favour of Smt Kiran Gahtori w/o Sh M.N. Gahtori R/o H. No 11, Block C, Lane No 3, Mandakini Vihar, Sahasthradara Road, Dehradun and duly registered at Sub registrar office Dehradun vide Book No. 1, Zild 1316, page 123 to 146, Document No 4226 dated 22.08.2014 has been lost and untraceable. Further, Punjab National Bank, Branch Office Rajakhet intends to mortgage the above property. If any person finds it, or claims any interest or title in the property is requested to contact Punjab National Bank, Branch Office, Rajakhet, New Tehri, within 7 days from the date of this publication.

Vikram Singh, S/o Daulat Singh Negi, resident of Shivganga Enclave, Lane No 9, Opp Shiv Mandir, Danda Lakhond, Dehradun.

Disclaimer

The Pioneer does not take responsibility for the content for the advertisement (Display/Classified) carried in this newspaper. The paper does not endorse the same. Readers are requested to verify the contents on their own.

For advertisement booking
9045057787, 8909212518
Email: pioneerdoon@gmail.com

Lakhs throng Kainchi Dham on foundation day

PNS ■ NAINITAL

Lakhs of people thronged Kainchi Dham of Baba Neeb Karoli on its foundation day at Bhowali on Saturday. Devotees from across India and abroad visited the shrine from 4 AM to 9 PM and partook of the Baba's favourite Malpua Prasad. The police and local administration had prohibited vehicles from Bhowali to Kainchi Dham and

the highest number of devotees had come from various parts of neighbouring Uttar Pradesh.

Devotees attending the event on June 15 till the previous year had to suffer from traffic jams en route to the shrine. However, the strict enforcement of the traffic plan by the police prevented such a



a shuttle service was provided. However, considering the rush for the shuttle service, many walked the six kilometres from Bhowali to Kainchi Dham.

The doors of the temple were opened after offering bhog to Baba Neeb Karoli at 4:55 AM. Devotees started to throng the shrine and by 9 PM, devotees were waiting in a three kilometre long queue. According to local sources,

situation this year. The authorities had also prohibited the setting up of free water kiosks along the way for the devotees to prevent congestion. This resulted in many of the visitors searching for water to quench their thirst on a warm and sunny Saturday. The district magistrate Vandana Singh had earlier ordered that water tankers should be placed along the route for the visitors but the facility was provided mainly near the shrine.

Silver jubilee reunion held at IMA

PNS ■ DEHRADUN

Silver jubilee reunion of the 104 Regular, 87 Tech and 7 UES course was held at Indian Military Academy (IMA) Dehradun on Saturday. On June 12, 1999, a total of 532 gentlemen cadets including 16 from friendly foreign countries crossed the 'Antim Pag' which marked the culmination of their training in IMA. More than 200 officers of the course accompanied by their families attended the reunion at IMA. The ceremony commenced with paying respect and homage to the fallen batchmates at the IMA war memorial followed by a group photograph in front of the Chetwode building. The members of the batch walked down the memory lane while visiting the hallways of Chetwode building and their respective compa-

nies where they trained and toiled together 25 years ago. "The officers of the course have made an indelible mark of bravery, valour, sacrifice and professionalism in the armed forces. They have served in command and staff assignments in all parts of the country as well as overseas and proudly boast of being awarded with more than 40 gallantry awards including an Ashok Chakra (Major Sandeep Unnikrishnan), three Kirti Chakras and many Shaurya Chakras and Sena Medals, in addition to many distinguished service awards. The officers came from all corners of the country and recalled the days spent in IMA. The participation of next of kin of the martyrs of the course underlined the spirit that the course remains one large family united by its undying spirit. As part of the run-up to the event, a specially designed course flag was carried by volunteer officers across the country and globe - from Kashmir to



Kanyakumari and to the highest peaks in Turkey to Germany, England and Italy," a communique from IMA said.

Kanyakumari and to the highest peaks in Turkey to Germany, England and Italy," a communique from IMA said.

UVSP to start result improvement examination on July 18

PNS ■ DEHRADUN

The Uttarakhand Vidyalayi Shiksha Parishad (UVSP) will commence the high school and intermediate result improvement examination for the year 2024 on July 18, which will run till July 24. According to officials, a meeting was held on Saturday with UVSP officials under the guidance of UVSP chairman Mahavir Singh Bisht. It was decided during the meeting that the improvement examination for high school and intermediate will start from July 8 for specific subjects. The officials also said that the process of accepting applications for the high school and intermediate result improvement examination for the year 2024 will commence on May 8. In addition, for access to the improvement examination under UVSP, general category students have paid a fee of Rs 200 for high school and Rs 300 for intermediate exams during the registration process. However, candidates from scheduled castes and scheduled tribes have paid Rs 100, while those from the scheduled tribe have paid Rs 150 respectively. Commenting about the el-

igibility for the improvement examination, the officials informed that candidates who have appeared and failed in all the subjects in the main examination of the respective year are eligible for the improvement examination. Additionally, candidates who have participated in the experimental/internal assessment/project part of the main examination of any subject but failed in the examination due to being unable to appear in the theory part because of medical reasons or any other contingency are also eligible for the examination. It will be recalled that the results for UVSP class X and class XII were declared on April 30. In class X, 89.14 per cent of the students passed the exam, with a passing percentage of 85.59 per cent for boys and 92.54 per cent for girls. Similarly, in class XII, 82.63 per cent of the students passed the exam, with a passing percentage of 85.96 per cent for girls and 78.97 per cent for boys.

DLRC hosts discussion on Rajesh Pal's poetry

PNS ■ DEHRADUN

Rajesh Pal's poetry collection 'Azadi Mein Azadi' was praised during a critical discussion held at Doon Library and Research Centre (DLRC) on Saturday. Speaking on the occasion, prominent Dalit literature figure N Singh emphasised that Pal is a powerful and significant poet of his generation.

ments logically. Poet and editor Rajesh Saklani stated that reading the collection of poems reinforces the belief that Dalit literature should be considered mainstream literature. He emphasised the need for a significant effort to dismantle social and political inertia. His poems are deep and inspiring, fostering a sense of struggle and social consciousness in the reader, he added.

He directly confronts the truth of his time and presents his argu-

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CHEEMA PAPERS LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Cheema Papers Limited
2. Date of incorporation of Corporate Debtor	26 May 1988
3. Authority under which Corporate Debtor is incorporated / registered	ROC-Uttarakhand
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U21012UR1988PLC009679
5. Address of the registered office and principal office (if any) of Corporate Debtor	9 KIMSTONE, BAZPUR ROAD, KASHIPUR UTTARAKHAND, INDIA 244713
6. Insolvency commencement date in respect of Corporate Debtor	14th June 2024
7. Estimated date of closure of insolvency resolution process	11th Dec 2024
8. Name and the registration number of the insolvency professional acting as Interim Resolution Professional	Nipan Bansal IBI/IFA-001/IP-P00039/2017-18/10100
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: 10B Udhm Singh Nagar, Ludhiana, Punjab, 141001. Email: irp@niphansalmandassociates.com
10. Address and email to be used for correspondence with the interim resolution professional	Address: 10B Udhm Singh Nagar, Ludhiana, Punjab, 141001. Email: cheemapers.cirp@gmail.com
11. Last date for submission of claims	28th June 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA (as per information available)
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: 10B Udhm Singh Nagar, Ludhiana, Punjab, 141001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Cheema Papers Limited on 14th June 2024**

The creditors of **Cheema Papers Limited** are hereby called upon to submit their claims with proof on or before **28th June 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 16th June 2024
Place: Ludhiana

Sd/-
Nipan Bansal
Interim Resolution Professional
Cheema Papers Limited
IBBI Reg No: IBI/IFA-001/IP-P00039/2017-18/10100
AFA: AA1/10100/02/131224/106572 Valid Upto 13.12.2024

EX SERVICEMEN CONTRIBUTORY HEALTH SCHEME (ECHS) STATION HQ (ECHS CELL) RAIWALA
PHONE - 0135-2978528

1. ECHS invites application to engage following Medical, Para Medical & Non Medical Staff on contractual basis in ECHS Polyclinic Raiwala & Tehri for a period of one year for ESM & 11 Months of civil candidates.

Appointment	Minimum Qualification	No of Vac	Fixed Remuneration
ECHS Polyclinic Raiwala			
(a) Medical Specialist	MD/MS in Specialist concerned /DNB, Min 05 yrs in the Specialty after Post Graduation.	01	1,00,000/-
(b) Dental Officer	BDS, Min 05 yrs work experience. Merit in BDS. PG/ Other Additional qualification.	01	75,000/-
(c) Pharmacist	Min 3 yrs experience:- (i) B Pharmacy from a recognized Institute. OR (ii) 10+2 with science stream (Physics, chemistry & biology) from a recognized board. (iii) Approved Diploma in Pharmacy from an Institute recognized by the Pharmacy Council of India and registered as Pharmacist under the Pharmacy Act 1948.	01	28,100/-
(d) Nursing Assistant	GNM Diploma/Class-I Nursing Assistant Course (Armed Forces), Minimum 5 yrs Experience	01	28,100/-
(e) Female Attendant	Literate, Min 5 yrs experience in civil/Army health institutions.	01	16,800/-
(f) Lab Technician	Minimum three yr experience as Lab Asst in medical Lab:- (i) B.Sc (Medical Lab Tech) OR (ii) Matriculation/Higher Secondary/Senior Secondary (10+2) with science from recognized board. (iii) Diploma in Medical Lab Technology from a recognized institution	01	28,100/-
ECHS Polyclinic Tehri			
(a) Chowkidar	Edn - Class 8 or GD Trade for Armed Forces Personnel.	01	16,800/-
(b) Female Attendant	Literate, Min 5 yrs experience in civil/Army health institutions.	01	16,800/-

2. For terms & condition, Application Form and Remuneration. Kindly see our website www.echs.gov.in. For additional details please contact ECHS Cell Stn HQ Raiwala at Telephone No 0135-2978528 (0900 to 1300 hrs) & email id echsr2016@gmail.com. Also approach concerned ECHS Polyclinic for details. Preference will be given to the Ex-servicemen.

3. Last date of receipt of application as per format (given at website) Application as per requisite format alongwith self attested photocopies of testimonials in support of Educational Qualifications and Work Experiences will be submitted to OIC, ECHS Cell, Stn HQ, Raiwala by 10 Jul 2024 (in duplicate). Any application received after 10 Jul 2024 will not be accepted.

4. Interview Date, Time and Venue. Candidate must reach Stn HQ Raiwala at 09:30 hrs on 15 Jul 2024 for the interview to be held between 10:00 hrs to 12:00 hrs. Candidates must bring all the original certificates/mark sheets/degree of 10th / Matric, 10+2 & Graduation/ post graduation/ diploma/ course, work experience and discharge book, PPO, service records Medical certificate from Govt Hospital and PP size colour photographs at the time of interview. No TA/DA is admissible. Only candidates meeting the Qualitative Requirements may apply.

Union Bank of India POSSESSION NOTICE. Regional Office, Lucknow. Ganti Nagar, Lucknow-226010. Telephone No.: (0522) - 2306915, 2305900.

Karnataka Bank Ltd. Your Family Bank. Across India. Plot No.118, Burlington Square Station Road, Vidhan Sabha Marg, Lucknow, U.P.-226001. NOTICE REGARDING LOCKER OPERATION.

For All Advertisement Booking Call : 0120-6651214

DMI HOUSING FINANCE PRIVATE LIMITED. Registered Office: Express Building, 3rd Floor, 9-10, Bahadur Shah Zafar Marg, New Delhi-110002. POSSESSION NOTICE (for Immovable property).

Canara Bank BRANCH OFFICE ARM BRANCH, KARNAL. POSSESSION NOTICE [SECTION 13(4)] (For Immovable property). Whereas the undersigned being the Authorised Officer of Canara Bank under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 22.12.2020, calling upon the borrower/guarantor/mortgagor in the account of M/s Dronacharya Educational Trust, Opposite NIMS Hospital, Sector 23-A, Faridabad to repay the amount mentioned in the notice, being Rs. 5,53,62,055/- (Rupees Five Crore Fifty Three Lakh Sixty Two Thousand Fifty Five Only) plus future interest, all costs, charges, expenses and incidental expenses within 60 days from the date of receipt of the said notice.

CAN FIN HOMES LTD. SCo 87, 1ST FLOOR SEC 47 D, CHANDIGARH, 160047. POSSESSION NOTICE [Rule 8(1)] (For Immovable Property). The undersigned being the Authorised Officer of Can Fin Homes Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of the powers under the said Act and Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 03.04.2024 calling upon the borrowers Mr. Sunil Dutt S/o Mr. Prem Chand & Mrs. Sonia W/o Mr. Sunil Dutt to repay the amount mentioned in the notice being Rs. 28,08,658/- (Rupees Twenty Eight Lakhs Eight Thousand Six Hundred and Fifty Eight only) with further interest at contractual rates, till date of realization within 60 days from the date of the said notice.

MARSHALL MACHINES LIMITED. Regd. Office: C-86, PHASE V, FOCAL POINT, LUDHIANA-141010. Email: csmarshal@marshallcnc.com, Website: www.marshallcnc.com. Sr/No Particulars Quarter ending 31.03.2024 Year ended 31.03.2024 Quarter ending 31.12.2023.

Bank of Baroda E-Auction Notice. Regional Stressed Asset Recovery Office (Sultanpur Region) 591/01, Civil Lines No.1, Infront of PWD Office, Sultanpur. Sale Notice for SALE OF Immovable Properties "APPENDIX-IV-A [See Proviso to Rule 6 (2) & 8 (6)]". E-Auction Sale Notice for Sale in Immovable Assets Under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that below described Movable & Immovable properties mortgaged/Charged to the secured creditor, Possession of which has been taken by the authorised officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis for recovery of below mentioned account. The details of Borrower/s/ Guarantor/s/ Secured Asset/s/ Dues/ Reserve Price/E-auction date & Time, EMD and Bid Increase Amount are mentioned below.

Canara Bank BRANCH OFFICE ARM BRANCH, KARNAL. POSSESSION NOTICE [SECTION 13(4)] (For Immovable property). Whereas the undersigned being the Authorised Officer of Canara Bank under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 03/04/2021 calling upon the borrower/guarantor/mortgagor Sri Naveen Chaudhary and Smt Harsh Chaudhary R/o H. No. 1062, Sector-16, Faridabad to repay the amount mentioned in the notice, being Rs. 4,54,92,898.99/- (Rupees Four Crore Fifty Four Lakh Ninety Two Thousand Eight Hundred Ninety Eight And Paise Ninety Nine Only) plus future interest, all costs, charges, expenses and incidental expenses within 60 days from the date of receipt of the said notice.

AXIS BANK LTD. POSSESSION NOTICE. Retail Asset Centre: 1st Floor, G-4/5, B, Sector-4, Ganti Nagar Extension Lucknow, UP 226010. Registered Office: "Trishul", 3rd Floor, Opp. Samarsheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380006. Whereas the undersigned being the Authorized Officer of AXIS BANK LTD. under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise or power conferred under Section 13 (12) read with Rule-9 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice under section 13(2) of the said Act. The borrower/s mentioned herein below having failed to repay the amount, notice is hereby given to the borrower/s mentioned here in above in particular and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers confer on him under section 13(4) of the said Act read with the rule8 of the said Rules. The borrower/s mentioned here in above in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the mortgage of AXIS BANK LTD. for an amount together with further interest incidental expenses, costs, charges, etc. on the amount mentioned against each amount herein below. The Borrower(s)/Co-Borrower (s)/Mortgagor(s)/Guarantor(s) attention is invited to provisions of sub-section(8) of section 13 of the Act, in respect of time available to redeem the secured assets.

SARUP INDUSTRIES LIMITED. Regd. off: Plot No-141, Leather Complex, Jalandhar-144021. Ph: 0181-3551601, CIn: L19113PB1979PLC004014. Website: www.sarupindustries.com; Email: compliancest@gmail.com. NOTICE OF 45TH ANNUAL GENERAL MEETING, THROUGH VIDEO CONFERENCING (VC)/ OTHER AUDIO-VISUAL MEANS (OAVM), REMOTE E-VOTING INFORMATION AND BOOK CLOSURE. NOTICE is hereby given that the 45th Annual General Meeting (AGM) of the members of Company will be held on Friday, the 12th day of July, 2024 at 12.00 PM in compliance with all the applicable provisions of companies act, 2013 (ACT) and rules made thereunder and SEBI (Listing Obligations & Disclosure requirement regulations), 2015 read with General circular dated April 08th 2020, April 13th 2020, May 05,2020, September 20,2020, December 31,2020, January 31,2020, December 08, 2021 and December 14, 2021, 02/2022 dated May 05, 2022 and 19/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs (MCA), Collectively referred as MCA circulars and SEBI Circular dated May 12, 2020, January 15, 2021, May 13,2022 and January 05, 2023 (SEBI Circulars) to transact the business as set out in the Notice of 45th AGM.

Kotak Mahindra Prime Limited AUCTION / SALE NOTICE. Notice is hereby given for conducting Auction sale under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI ACT) and Rules 8(6) & 9 of the Security Interest (Enforcement) Rules 2002 of the immovable properties, mortgaged to the Kotak Mahindra Prime Limited (hereinafter referred to as the "KMPPL") (hereinafter referred to as the "Secured Creditor"). Whereas the below mentioned borrower failed to repay the loan amounts to the bank, within 60 days from the date of the notice dated 07th May 2019 issued by its authorized officer under section 13(2) of the SARFAESI ACT 2002. Whereas the Bank has pursuant to the powers vested in it through its authorized officer taken the POSSESSION of the mortgaged property as mentioned below on 25th September 2019 under the provisions of Rule 8(1) of the Security Interest (Enforcement) Rules 2002 and under the provisions of section 13 (4) of the SARFAESI ACT 2002 and in exercise of the powers conferred there by. Notice regarding taking of such possession was published in the News Papers in "Times of India" (English) on 02.07.2020 and in "Punjab Tribune Ludhiana" (Punjab) dated 02.07.2020 under Rule 8(2) of the Security Interest (Enforcement) Rules 2002. Whereas there after the borrower has failed to repay the aforesaid loan amount to the KMPPL, the authorized officer of KMPPL has decided to sell the scheduled properties/ ON THE BASIS "WHAT IS, WHERE IS AND WHATEVER THERE IS" through the process of INVITING BIDS CUM AUCTION in sealed cover for the below mentioned property/ies from the intending buyers on the following terms and conditions:

AXIS BANK LTD. POSSESSION NOTICE. Name of the Borrowers/ Guarantors/Address Description of the charged/ Mortgaged Properties Amt. Due as per Demand notice Date Demand notice. Mahendra Pal Singh (Borrower) S/o Sh. Sidh Gopal Singh R/o-1. 5 D/107 Awasi Vikas Vrindavan Yojana, Telibagh, Near Sunrise Public School, Lucknow, UP 226029, R/o-2, 262 Village & Post Sidhaon Singhaw, Fatehpur, UP-212663, Priti Singh (Co-Borrower) W/o Sh. Mahendra Pal Singh R/o-1. 5 D/107 Awasi Vikas Vrindavan Yojana, Telibagh, Near Sunrise Public School, Lucknow, UP-226029 R/o-2. 262 Village & Post Sidhaon Singhaw, Fatehpur, UP-212663, R/o-3. H.no. 6A/801 (EWS), Vrindavan Yojana No.1 Sector 6A, Tehsil & District Lucknow, UP-226029. Abhishek Pratap Singh S/o Sh. Jeet Singh R/o E-196 Lda Colony, Near SBI Atm Hind Nagar, L.D.A. Colony, Lucknow, UP- 226012, Mrs. Kamla Singh (Co-Borrower) W/o Sh. Jeet Singh R/o E-196 Lda Colony, Near SBI Atm Hind Nagar, L.D.A. Colony, Lucknow, UP- 226012. Mr. Neeraj Narula (Borrower) S/o Sh. Kewal Kumar Narula R/o -1. 1 Capper Road, B.N. Ghal Lane Lalbagh, Hazratganj Lucknow UP-226001, R/o-2. H No.1/192 Type-C Vinamra Khand (V Code_0254), Ward Chhinhat (Code-028) Gontinagar Yojna Near Kathaula Chauraha Lucknow, UP- 226010, R/o-3. C/o M/s Suryansh Enterprises Shop No. FF-1,2, Goura Market 56 Gwynne Road, Aminabad Lucknow, UP-226018, R/o-4. House No. 40 (nagar Nigam House Tax No.131/044, 131/030/1) Ward Rani Laxmi Bai Ward Kaiserbagh, Lucknow UP-226001, Mrs. Pooja Narula (Borrower) W/o Sh. Neeraj Narula R/o-1 Capper Road, B.N Ghal Lane Lalbagh, Hazratganj Lucknow UP 226001 Pooja Narula W/o Sh. Neeraj Narula, R/o-2. H No. 1/192 Type-C Vinamra Khand (V Code_0254), Ward Chhinhat (Code-028) Gontinagar Yojna Near Kathaula Chauraha Lucknow, UP-226010, R/o-3. House No. 40 (nagar Nigam House Tax No. 131/044, 131/030/1) Ward Rani Laxmi Bai Ward Kaiserbagh, Lucknow UP-226001. 1. Land/property admeasuring area 40.74 sq.mt, House Number 6A/801 (EWS) situated at Vrindavan Yojana No.1 Sector 6A, Tehsil & District Lucknow UP, which is in the name of Priti Singh. BOUNDARIES: East - House Number 6A/802, West - House Number 6A/800, North - House Number 6A/826, South - 6 Mtr. Wide Road. 1. Land/property admeasuring area 38.70 sq.mt. House Number E-196 situated at Sector - E, Kanpur Road Scheme, Lucknow, UP, which is in the name of Kamla Singh. BOUNDARIES: East - 20' Wide Path, West - Part of House Number 199 and 200, North - House Number 197, South - House Number 197. 1. Land/property admeasuring area 3324sq.ft portion of building no. 40 (House no. 40 (Nagar Nigam House Tax No.131/044, 131/030/1) situated at Kaiserbagh, Ward Rani Laxmi Bai, Near Begum Hazrat Mahal Park, Lucknow Bounded as: East - 8 feet wide Common passage marked no.14, West - Wall of portion sold then passage marked no.12, North - Common wall marked 'a-3' and 'a-4' of the portion sold and portion marked 8, South - Common wall marked 'a-2' and 'a-2' of portion sold then passage marked No. 05- in the plan and portion of vendor building. 2. Land/property admeasuring area 200 sq.mt, Plot no now House No. 1/192 Type-C situated at Mohalla-Vinamra Khand (V Code_0254), Ward Chhinhat (Code028) Gontinagar Yojna, Near Kathaula Chauraha, Lucknow, Which in the name of Neeraj Narula and Pooja Narula. Bounded as: East - Plot No. 1/194, West - Plot No. 1/191, North - Plot No. 1/196, 1/197, South - Road 15 mtr wide.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF CHEEMA PAPERS LIMITED. RELEVANT PARTICULARS: 1. Name of Corporate Debtor: Cheema Papers Limited. 2. Date of incorporation of Corporate Debtor: 26 May 1988. 3. Authority under which Corporate Debtor is incorporated / registered: ROC-Uttarakhand. 4. Corporate identity No. / Limited Liability Identification No. of Corporate Debtor: U20112UR1988PLC006979. 5. Address of the registered office and principal office (if any) of Corporate Debtor: 9 KMS/STONE, BAZPUR ROAD, WASHPUR, UTTARAKHAND, INDIA 244713. 6. Insolvency commencement date in respect of Corporate Debtor: 14th June 2024. 7. Estimated date of closure of insolvency resolution process: 11th Dec 2024. 8. Name and the registration number of the insolvency professional acting as Interim Resolution Professional: Nipen Bansal IBB/IFA-001/IP-P00039/2017-18/10100. 9. Address and email of the Interim Resolution Professional, as registered with the Board: Address: 10B Udhram Singh Nagar, Ludhiana, Punjab, 141001. Email: n@ipbanthorandassociates.com. 10. Address and email to be used for correspondence with the interim resolution professional: Address: 10B Udhram Singh Nagar, Ludhiana, Punjab, 141001. Email: cheemaspapers.cip@rediffmail.com. 11. List date for submission of claims: 28th June 2024. 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: NA (as per information available). 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class): NA. 14. (a) Interim Forms and (b) Details of authorized representatives are available at: Web link: https://ibbi.gov.in/en/home/downloads. Physical Address: 10B Udhram Singh Nagar, Ludhiana, Punjab, 141001. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process for the Cheema Papers Limited on 14th June 2024. The creditors of Cheema Papers Limited are hereby called upon to submit their claims with proof on or before 28th June 2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Date: 16 June 2024. Place: Ludhiana. Nipen Bansal Interim Resolution Professional Cheema Papers Limited. IBB/IFA-001/IP-P00039/2017-18/10100. AFA: AA1/10100/02/131224/106572 Valid upto 13.12.2024.

